

announced the withdrawal of some of the units from Afghanistan. The Government of India, without trying to ascertain the nature or extent of the withdrawal, rushed in with a statement welcoming and expressing its happiness that this will be towards the defusion of the situation. This is only a phoney withdrawal and there is no indication....

MR. DEPUTY-SPEAKER: You have mentioned this already. You are taking more time. I would request you to cooperate with me.

SHRI G. M. BANATWALLA: Please bear with me. I will take just two seconds more. As I said earlier, this is a phoney withdrawal by the Soviet Union. There is no indication whatsoever on their part that there is a change in the Soviet Policy. The statement by the Government outside shows its weak policy, an unsatisfactory and half-hearted policy of the Government. Now, Sir, we have this recommendation of the Business Advisory Committee that there will be no discussion on 'No-Day-Yet-Named Motion' or under Rule 193.

Therefore, I must express my dissatisfaction on this particular recommendation. At least I must emphasise upon the Government that, in view of the importance of the matter, a proper and appropriate statement must be made by the Government on the floor of this House.

MR DEPUTY-SPEAKER: The question is:

"That this House do agree with the Sixth Report of the Business Advisory Committee presented to the House on the 26th June 1980."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now we take up Matters under Rule 377. Dr. Pandit.

13.30 hrs.

MATTERS UNDER RULE 377

(i) NEED FOR EXEMPTION FROM PRICE INCREASE OF OLD STOCKS OF FERTILISERS HELD BY MADHYA PRADESH GOVERNMENT

DR. VASANT KUMAR PANDIT: (Rajgarh): Sir, I beg to make a statement under 377 on the following matter of urgent public importance.

Recently, the Government has increased the price of fertilisers. This will cause escalation in the cost of inputs for agricultural operations. There is a persistent demand that this price increase should be levied on the new deliveries of fertilizers to the States. The Chief Minister of Madhya Pradesh, many M.Ps. and State Agricultural Corporation have appealed to the Government to exempt the old stocks of fertilizers held by the M.P. Government from the price increase. This should be charged at the old rates, so that small and marginal farmers will be benefited, at least during the present agricultural season. The Central Government may subsidise the old fertilizers stocks held by the State Government from the Equalization Fund. This is an urgent matter where Government should immediately decide in favour of the small farmers particularly as the stocks held by the M.P. Government is almost 60 per cent due to drought during the last two seasons. I appeal to the Government to exempt the old stocks of fertilizers from the current price increase.

(ii) REPORTED ACUTE SCARCITY OF BREEZE COKE FOR MANUFACTURING COKE BRIQUETTE

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, During the last four or five years manufacture of Coke Briquette has become a major industry in the small scale sector in West Bengal. The number of Coke Briquette units registered with the Directorate of Cottage and Small Scale Industries, West Bengal is 448 and almost 5000 workers are engaged in these factories. But the industry is now faced with a serious problem due to acute scarcity of breeze coke which is the